

Central Information Commission

Decision No.273/IC(A)2006
F.No.CIC/MA/A/2006/00576

Dated, the 14th September, 2006

Name of the Appellant: Mrs. Amrat Kavar, Flat No.20, Door No.88,
Dr. Alagappa Purasawalkam, Chennai-84

Name of the Public Authority: State Bank of Hyderabad, Regional office,
Chennai-600 001

DECISION

1. The appellant had sought the following information from the CPIO of the Bank:

“Copies of all documents relating to grant of loan to M/s Shiyam Foundations Pvt. Ltd., and collateral security given by Mr. R. Karthik with Encumbrance certificate, patta, related documents – Bank officers Inspector report, Bank Engineer’s report, copies of sanction letter legal opinion.”

2. The CPIO and the appellate authority refused to provide the information sought. The appellate authority observed that:

“The Information sought by you is purely personal information relating to a Bank’s customer. It is the obligation of the Bank to maintain secrecy of its customers’ accounts. Further, there is no public interest involved in this matter. Therefore, we are of the considered view that this information could not be revealed, as it is exempted under section 8(i) of the Right to Information Act, 2005. Hence, I confirm the decision of the CPIO in this regard”.

3. The bank is expected to maintain confidentiality of the details of accounts and transactions of its customers. As there is no public interest in seeking the information, the CPIO has therefore correctly applied exemption u/s 8(1)(j) of the Act, from the disclosure of information sought.

4. The appeal is accordingly dismissed.

Sd/-
(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy

(L.C. Singhi)
Additional Registrar

Cc:

1. Mrs. Amrat Kavar, Flat No.20, Door No.88, Dr. Alagappa Purasawalkam, Chennai-84
2. The Asstt. General Manager & CPIO, State Bank of Hyderabad, Regional office, Chennai-600 001